

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD.

O.A.No.1074/92.

Date of Judgement : 16.8.93

V.Syamala

.. Applicant

Vs.

The Divl. Rly. Manager,
Broad Gauge, S.C.Rly.,
Secunderabad.

.. Respondent

Counsel for the Applicant : Shri D.Linga Rao

Counsel for the Respondent : Shri C.Venkata Malla Reddy,
SC for Railways

CORAM:

Hon'ble Shri Justice V.Neeladri Rao : Vice-Chairman

Hon'ble Shri A.B.Gorthi : Member(A)

Judgement

(As per Hon'ble Shri A.B.Gorthi : Member(A))

The facts stated and the questions of law raised in this O.A. are similar to those discussed in detail in our judgement in O.A.No.354/93 delivered today. The said judgement in O.A.No.354/93 will apply in all respects to this O.A. also.

ABG
(A.B.Gorthi)

Member(A).

V.NR
(V.Neeladri Rao)

Vice-Chairman.

Dated: 16th August, 1993.

823/883
Dy. Registrar(Junl.)

br.

Copy to:-

1. Divisional Railway Manager, Broad Gauge, S.C.Rly,
Secunderabad.
2. One copy to Sri. D.Linga Rao, advocate, CAT, Hyd.
3. One copy to Sri. C.V.Malla Reddy, SC for Rlys, CAT, Hyd.
4. One copy to Library, CAT, Hyd.
5. One spare copy.

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823/883
7.8.93

*c.c. by
23/8/93
O.A. 1074/93*

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE V. NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR. A. B. GORTHY : MEMBER (A)

AND

THE HON'BLE MR. T. CHANDRASEKHAR REDDY
MEMBER (JUDL)

AND

THE HON'BLE MR. P. T. KIRUVENGADAM : M (A)

Dated: *16/8/1993*

ORDER/JUDGMENT: _____

M.A/R.A/C.A.No.

O.A. No.

*in
1074/93*

T.A. No.

(W.P. _____)

Admitted and Interim directions
issued.

Allowed

Disposed of with directions

Dismissed

Dismissed as withdrawn

Dismissed for default.

Rejected/Ordered

No order as to costs.

